

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited.

Respondent : BSES Rajdhani Power Limited and Another

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited.

Respondent : Tata Power Delhi Distribution Limited and Another

Date of hearing : **11.12.2018**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Sahai, Advocate, MPL
Ms. Apoorva Misra, Advocate, MPL
Shri Shreshth Sharma, Advocate, MPL
Shri Pankaj Prakash, MPL
Shri Uttam Kumar, MPL
Shri Kanishk, BRPL
Shri Sanjay Srivastav, BRPL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Shefali Sobti, Advocate, TPDDL
Ms. VasudhaSen, Advocate, TPDDL
Ms. Aayushi Singh, Advocate, TPDDL
Ms. Ranjana Roy Gavai, Advocate, TPDDL

Record of Proceedings

At the outset, the proxy counsel for the respondent, BRPL prayed that the matter may be adjourned due to non-availability of the counsel appearing in the matter. This was not objected by the learned counsel for the Petitioner.



2. The Commission adjourned the hearing. These Petitions shall be listed for hearing, for which separate notice shall be issued. Meanwhile parties shall complete pleadings in the matter prior to the next date of hearing.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Law)

